

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 36/RP/2016
in
Petition No. 270/GT/2014

Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Date of Hearing: 24.8.2016
Date of Order: 6.9.2016

In the matter of

Review of Commission's order dated 27.6.2016 in Petition No. 270/GT/2014 regarding approval of generation tariff of Simhadri Super Thermal Power Station, (1000 MW) for the period from 1.4.2014 to 31.3.2019.

AND

IN THE MATTER OF

NTPC Ltd
NTPC Bhawan,
Core-7, SCOPE Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003

...Petitioner

Vs

1. Andhra Pradesh Eastern Power Distribution Company Ltd
Corporate Office P&T Colony, Seethammadhara,
Visakhapatnam-530013-(AP)

2. Andhra Pradesh Southern Power Distribution Company Ltd,
Corporate Office, Back side Srinivasa Kalyana Mandapam
Tiruchhanur Road, Kesavayana Gunta,
Tirupati-517503-(AP)

3. Telangana State Southern Power Distribution Company Ltd
Mint Compound, Corporate Office,
Hyderabad-500 063

4. Telangana State Northern Power Distribution Company Ltd
H.No 2-5-31/2, Vidyut Bhawan
Nakkalagutta, Hanamkonda, Warangal-506001

...Respondents

Parties present:

Shri Ajay Dua, NTPC
Shri B.S. Rajput, NTPC
Shri Nishant Gupta, NTPC



Interim Order

This application has been made by the petitioner, NTPC, for review of order dated 27.6.2016 in Petition No. 270/GT/2014, whereby the Commission had determined the tariff of Simhadri Super Thermal Power Station, (1000 MW) for the period from 1.4.2014 to 31.3.2019 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

2. Aggrieved by the said order dated 27.6.2016, the representative of the petitioner submitted that there are certain errors apparent on the face of the order and sought review on the issue of disallowance of expenditure of ₹280.00 lakh incurred towards augmentation of fire fighting system

3. Heard the representative of the petitioner on 'admission'. Admit and issue notice to the respondents.

4. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 10.9.2016. The respondents shall file their replies by 18.9.2016, with copy to the petitioner, who shall file its rejoinder, if any, by 26.9.2016. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever

5. The petition shall be listed for hearing on 29.9.2016.

-Sd/-
(Dr. M.K.Iyer)
Member

-Sd/-
(A. S. Bakshi)
Member

-Sd/-
(A. K. Singhal)
Member

-Sd/-
(Gireesh B. Pradhan)
Chairperson

